

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 185/MP/2021

- Subject : Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited and Respondent No.1, Uttar Pradesh Power Corporation Limited imploring this Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of (i) Late Payment Surcharge; (ii) reimbursement of the illegally deducted penalty for short supply of power.
- Date of Hearing : 18.10.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : RKM Powergen Private Limited (RPPL)
- Respondents : Uttar Pradesh Power Corp. Ltd. (UPPCL) and 5 Ors.
- Parties Present : Shri Hemant Singh, Advocate, RPPL
Ms. Supriya Rastogi Agarwal, Advocate, RPPL
Ms. Alchi Thapliyal, Advocate, RPPL
Shri Karan Arora, Advocate, UPPCL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The learned counsel for the Respondent No.1, UPPCL sought additional time to file reply to the Petition. The learned counsel also added that the amount(s) under the penalty for short-supply and late payment surcharge has already been reconciled by UPPCL.

3. Considering the request made by the learned counsel the Respondent No.1, UPPCL, the Commission permitted the Respondent No.1 to its reply within two weeks with copy of the Petitioner, who may file its rejoinder thereon within two weeks thereafter.

4. The Petition shall be listed for hearing on 15.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

